



THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/ 6180 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To, Shri Anup Narayan Ghosh,
Presiding Officer,
Motor Accidents Claims Tribunal,
Dhubri.

Sub:- **Casual leave with station leave permission.**
Ref:- Your letter Nos. MACT/ESSTT/DHU/02/2011-19/1224 dtd.
30.09.2019. and MACT/ESSTT/DHU/02/2011-19/1271 dtd.
21.10.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer casual leave on 30.10.2019, 31.10.2019 and 01.11.2019 along with station leave permission from the evening of 25.10.2019 till the morning of 04.11.2019, has been granted/rejected. However, you have been granted another casual leave on 29.10.2019 as it is a Court working day. Further, you have been allowed to use the Govt. official vehicle, at your own cost, to make to and fro trips to Guwahati Airport from Dhubri. The District and Sessions Judge, Dhubri and in his absence, the next senior most Judicial Officer at the station will remain in-charge of your Court and office in your absence.

Yours faithfully,

sd/-

6182

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/89/6181-1A, dated 23.10.19

Copy to:

1. The District and Sessions Judge, Dhubri.
2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
Rabro